

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR METENERE LIMITED
OPERATING IN MANUFACTURING OF NON-FERROUS & LEAD PRODUCTS IN
DAMTAL AND GANDHIDHAM***

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

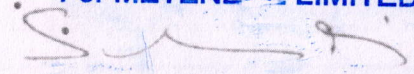
1.	Name of the Corporate Debtor along with PAN & CIN No.	Metenere Limited PAN - AAACM8484F CIN - U27107DL1997PLC084906
2.	Address of the registered office	138-139, Main Road, Gazipur, New Delhi – 110096
3.	URL of website	https://www.metenere-cirp.com/
4.	Details of place where majority of fixed assets are located	The Company had six manufacturing facilities at different locations. Majority of fixed assets are located at: 1. Damtal (Himachal Pradesh) (operational) 2. Gandhidham (Gujarat) (partly operational) 3. Dadri (Noida, UP) (non-operational)
5.	Installed capacity of main products/ services	Installed capacities of main products, which are manufactured by the Company at its Operational facilities are as follows: A. Damtal (Himachal Pradesh) 1. Aluminium Sheet (FRP) – 72,000 MTPA 2. Foil making capability – 18,000 MTPA 3. Colour coating capability – 6,000 MTPA B. Gandhidham (Gujarat) 1. Aluminium Alloy Ingots & Billets – 1,20,000 MTPA 2. Aluminium Con Cast Rod – 36,000 MTPA 3. Aluminium Extrusion capability – 18,000 MTPA 4. Lead & Lead Alloy (non- operational) – 1,00,000 MTPA 5. Colour coating capability – 6,000 MTPA
6.	Quantity and value of main products/ services sold in last financial year	The Company is currently providing job work services. Quantity of job work done in last FY (2022-23): 36,805 MT Value of job work in last FY (2022-23): INR 64 Crore
7.	Number of employees/ workmen	Employees –38 / Workmen 946 (Contract manpower)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	https://www.metenere-cirp.com/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The eligibility criteria is mentioned in the detailed Expression of Interest Process Document available on https://www.metenere-cirp.com/ or can be sought by sending an email to IP.Metenere.@in.gt.com
10.	Last date for receipt of expression of interest	22December 2023

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15.	Last date for submission of resolution plans Authority for approval	17February 2024
16.	Process email id to submit Expression of Interest	IP.Metenere.@in.gt.com

* The Hon'ble NCLT, Principal Bench, New Delhi vide order dated 21 November 2023 allowed the application filed by the Resolution Professional of Metenere Limited to invite fresh resolution plans by issuing fresh Form G inviting expression of interests (EOI). Accordingly, the Resolution Professional is issuing the fresh invitation for Expression of Interest of Metenere Limited in Form G inviting interested and eligible prospective resolution applicants to submit resolution plan.

#The Hon'ble NCLT, Principal Bench, New Delhi had ordered the commencement of the Corporate Insolvency Resolution Process of **Metenere Limited** on 25 September 2020, vide Order delivered on 03 October 2020. Hon'ble NCLT vide its order dated 15 October 2020 had appointed undersigned as Interim Resolution Professional. The IRP was confirmed as the Resolution Professional of Metenere Limited by the Committee of Creditors ("CoC") in its 1st meeting held on 12 January 2021.

For METENERE LIMITED



**SURENDRA RAJ GANG
RESOLUTION PROFESSIONAL**

Sd/-

SURENDRA RAJ GANG

IBBI/IPA-001/IP-P01066/2017-2018/11773

Resolution Professional

Metenere Limited

Email ID for all correspondence related to Metenere Limited

IP.METENERE@IN.GT.COM

Correspondence Address

GT Restructuring Services LLP,

L 41, Connaught Circus, New Delhi - 110001

Email ID – Surendra.Raj@in.gt.com

Authorisation for Assignment valid till -19 December 2023

Date – 02December 2023

Place –New Delhi

'Future-ready' HUL to split beauty and personal care biz on April 1

Announces key changes in management committee

SHARLEEN D'SOUZA
Mumbai, 1 December

Hindustan Unilever (HUL) will split its beauty and personal care (BPC) business and the change will be effective from April 1.

With this, the consumer goods maker will focus on its digital agenda to make the company even more 'future ready', it said in a press statement.

The beauty unit will transition into beauty & wellbeing (B&W) and personal care (PC) businesses and both the divisions will have their own executive directors (EDs).

Beauty and personal care's contribution was around 37 per cent in FY23.

Harman Dhillon will join the company management committee as ED of the beauty & wellbeing business. Kartik Chandrasekar will be ED of the personal care business. Both will assume charge on April 1.

The maker of Dove soaps has also appointed Arun Neelakantan to assume the role of chief digital officer from January 1. He is being brought in to unlock growth opportunities by leveraging the digital ecosystem in India, the release said.

Neelakantan is currently vice-president, digital transformation & growth, and joined

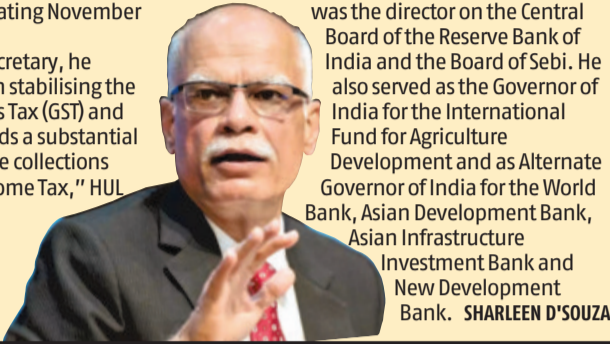
Firm names Tarun Bajaj independent director

Hindustan Unilever (HUL) has appointed former revenue secretary Tarun Bajaj as its independent director effective Friday for five years, the company announced.

Bajaj, a 1988-batch IAS officer of the Haryana cadre, served as revenue secretary in the Indian government before superannuating November 2022.

"As revenue secretary, he played a key role in stabilising the Goods and Services Tax (GST) and contributed towards a substantial increase in revenue collections under GST and Income Tax," HUL said in its release.

"During this period, he was responsible for upgrading



technology in the administration of both direct and indirect taxes, resulting in transparency and efficiency in the working of the two departments," HUL said in its release.

He also chaired the National Investment and Infrastructure Fund and was the director on the Central Board of the Reserve Bank of India and the Board of Sebi. He also served as the Governor of India for the International Fund for Agriculture Development and as Alternate Governor of India for the World Bank, Asian Development Bank, Asian Infrastructure Investment Bank and New Development Bank. SHARLEEN D'SOUZA

HUL in 2006. He has worked in various roles in customer development and marketing.

Madhusudan Rao, ED of the beauty & wellbeing and personal care business, has decided to retire.

Rohit Jawa, chief executive officer (CEO)

and managing director (MD), HUL, said, "HUL has a track record of strong performance. As we embark on our next phase of growth and transformation, we will combine our scale and discipline with innovation and agility to serve our consumers even better

and build a future-fit business. BPC continues to be a source of value creation for us."

He added, "However, the business model, innovation rhythm and competitive landscape for both B&W and PC are diverging. The transition will allow us to bring more focus, and leverage our strong portfolio in both businesses. I am glad to have seasoned business leaders like Harman and Kartik to lead B&W and PC, respectively."

On Neelakantan's appointment, Jawa said, "As a company, we need to stay ahead of the trends, build new capabilities, and leverage technology to be future ready. I am confident that Arun will help the company leverage the digital infrastructure in India and accelerate the next phase of HUL's transformation programme."

Dhillon is currently India's skin care head and joined the company in 2006. Between 2015 and 2016, she led the TRESEmmé business as global brand director, based out of London and launched Dove Hair and TRESEmmé, in India.

Chandrasekar is currently the global vice-president and head of oral care & skin cleansing for developed and emerging markets. He had joined HUL as a management trainee in 1998 and has worked across Unilever businesses in South Asia, Southeast Asia, Africa and the West Asia.

The company also announced a strategic partnership with Brookfield to set up a solar energy park with 45 MW capacity in Rajasthan.

Raymond's ind. directors vow to protect investors

DEV CHATTERJEE
Mumbai, 1 December

Independent directors of Raymond have appointed Berjis Desai, senior independent legal counsel, for advising the directors on the family feud between Chairman Gautam Singhania and his estranged wife Nawaz Modi.

In a statement, the independent directors have assured the stakeholders that they would act dispassionately and not take sides. Currently, there are five independent directors on the board. Desai has no links with the promoters or the company.

"The paramount consideration will always be the interests of the company as a whole and its non-promoter shareholders. Any material development or remedial measures, which impact the company, shall be forthwith communicated in a spirit of complete transparency," the directors said.

The independent directors have been meeting and monitoring the situation so far as it affects the company and the minority shareholders. They reiterated their commitment to protect the interests of non-promoter minority shareholders, employees and other stakeholders, the statement said.

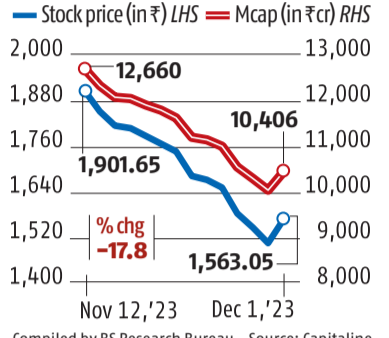
The directors are alert to ensure that the matrimonial disputes between the two promoter directors do not affect the capacity of the chairman and managing director to manage the affairs and business of the company, the statement said.

"However, it may be appreciated that neither any law nor any corporate governance standard requires IDs to enquire into, investigate, or delve into the merits or otherwise, of such matrimonial disputes, which lie beyond the remit of the ID. The ID shall continue to exercise utmost vigilance in watching the evolving situation and shall not hesitate to proactively initiate measures, the moment required, to protect the interests of all stakeholders," the statement said.

Raymond has lost significant market valuation since November 13 after



IN HOT WATER



Compiled by B5 Research Bureau Source: Capitaline

Singhania announced separation from wife Nawaz, who is a director on the board.

The Singhania family owns half the company's shares, which have lost value since the separation news.

In a media interview, Nawaz alleged corporate governance lapses in the company. She said that in a board meeting on November 8 she had raised a few issues regarding alleged misuse of company funds.

The eight-member board has five independent directors apart from Singhania, Nawaz, and SL Pokharna, group president.

Nawaz did not reply to queries sent by Business Standard.

When contacted, Singhania said, "In the interest of my two sweetheart daughters and to respect my family's dignity, I will refrain from offering any comment." Nawaz also alleged Singhania was trying to remove her from the board after she protested at the gate of the Raymond factory in Thane on Diwali eve when she was denied entry to a company function.

Adani to spend ₹7 trn on infra over next decade...

BLOOMBERG
1 December

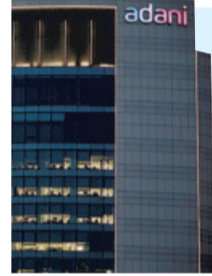
Adani Group plans to spend ₹7 trillion (\$84 billion) on infrastructure over the next decade, a similar amount the Indian conglomerate owned by billionaire Gautam Adani has lost in market value since corporate fraud allegations were levelled against it by a US short-seller earlier this year.

"We desire to invest more," Jageshinder Singh, the group chief financial officer, told reporters on Friday in Mumbai, without fleshing out further details.

Singh's ambitious expenditure

targets are part of Adani's strategy to attempt to draw a line over damaging allegations made by Hindenburg Research in January, after the short-seller accused the conglomerate of engaging in years of stock price manipulation and accounting malpractice. The company has strongly denied any wrongdoing.

During an annual address to shareholders in July, Adani announced grand expansion targets across his ports, energy and infrastructure businesses. Before then his conglomerate had pulled back from some of its non-core investments as it sought to shore



REGAINING LOST GROUND

- The conglomerate aims to raise bonds via high yield papers
- Will also infuse money to repay its green energy arm's bonds maturing next year
- Earlier in July, Adani announced grand expansion targets across his ports, energy and infrastructure businesses

up shareholder confidence and pay down debt. The conglomerate aims to raise bonds via high yield papers and private placements through its firms including Adani Ports and Special Economic Zone,

and Adani Energy Solutions next year, Singh said. Adani Group will also infuse money to repay its green energy arm's bonds maturing in September and December next year, potentially in July to

avoid a prepayment penalty, Singh said. Shares of Adani Group companies rallied this week after India's Supreme Court concluded hearing the arguments in a case relating to an investigation into Hindenburg's allegations, reserving its judgment on the matter.

The conglomerate was also buoyed earlier this month when a US government development agency announced that it would provide more than \$500 million in financial assistance to Adani's port terminal project in Sri Lanka, which Adani's son declared was a "reaffirmation" by the international community."

... to decide on Wilmar JV stake sale in 3 months

Adani Group will decide on divesting its stake in Adani Wilmar, its joint venture with Singapore-based Wilmar International, in the next three months, group Chief Financial Officer Jageshinder Singh said on Friday.

"We are currently studying whether to keep or divest Wilmar stake," Singh said on the sidelines of an event.

The Gautam Adani-led

group holds a 44 per cent stake in the fast-moving consumer goods JV and has been considering a potential sale of its stake for a few months, Bloomberg News reported in August, adding that the billionaire and his family may retain a minority stake in a personal capacity.

Adani Wilmar posted a loss for a second consecutive quarter in November. REUTERS

बैंक ऑफ बड़ोदा
Bank of Baroda
www.bankofbaroda.in

TENDER NOTICE

Bank of Baroda invites online tender for:

Scope of Work	Estimated Amount
E-Tender Notice For Replacement of Elevators/Lifts At Bank's Residential Building- Baroda Aditya, BKC, Mumbai.	₹ 106 Lakhs

Last date of submission: 22.12.2023 up to 03:00 P.M. For further details, log on to the tender section of Bank's website: www.bankofbaroda.com/tender.html

Any addendum/ corrigendum including modifications in the tender shall be notified only on Bank's website.

Date: 02.12.2023
Place: Mumbai

General Manager & Head
(FM, COA, Security, PD & RDP)

E-AUCTION SALE NOTICE UNDER IBC, 2016
M/s. GVK INDUSTRIES LIMITED (GVKIL) (In Liquidation)
Reg. Office: Plot10, Paigah Colony Phase-1 Sardar Patel Road Secunderabad, Hyderabad, Telangana-500003.

Bids are invited through e-auction platform of NESL for sale of following assets of GVKIL forming part of the Liquidation Estate by the Liquidator u/s. 35 (f) of IBC, 2016 r/w reg. 32 of IBBI (Liquidation Process), Regulations 2016.

SALE OF ASSETS OF GVKIL UNDER REGULATIONS 32(A) TO (D) (BROAD DETAILS AS UNDER)	Reserve Price (Rs. Crores)	EMD (Rs. Crores)	BID Increase Amount (Rs. Crores)
Plant & Machinery and Power Plant Buildings: All the plant & machinery comprising mainly of i) 148.85 MW Alstom (GT13E2 DUAL FUEL) Gas turbine; ii) 80MW Alstom (NE33AA triple pressure) steam turbine and iii) other equipment, electrical, fittings, inventory, stores, furniture & fixtures and Buildings of Phase II Gas based power plant having capacity of 220 MW situated at Jegurupadu, Rajahmundry, East Godavari Dist., Andhra Pradesh.	93.41	9.34	1.00

Last date of submission of EOI with all bid documents and EMD: 16-12-2023

Date of e-Auction & Timing: 01-01-2024 (10.00 A.M. to 4.00 P.M.)
With unlimited extension of 5 minutes each upto 7 P.M.

- Interested applicants may refer relevant E-AUCTION PROCESS INFORMATION DOCUMENT with terms and conditions of online E-Auction, BID form, Eligibility Criteria, Declaration by Bidders, EMD requirement etc., available at <https://nsl.co.in/auction-notices-under-ibc/>
- Bid related documents shall be submitted through e-mail in the formats prescribed, followed by originals.
- Other Timelines are given in the relevant E-Auction Process Information Document.
- Interested applicant who has deposited EMD and requires assistance in creating login ID and password may contact Liquidator @ 9849039674 or his authorized representative Mr. Vijaya Krishna @ 9491791079 or through email at liqgvk@gmail.com or info@ksrfs.com.
- It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. Liquidator has right to extend/defer/cancel and/or modify, delete any of the terms and conditions including timelines of E-Auction at his discretion in the interest of Liquidation Process and has right to reject any bid without any prior notice or assigning any reason whatsoever at any stage of the auction.
- E-Auction shall be conducted on "AS IS WHERE IS", "AS IS WHAT IS" "WHATEVER THERE IS" and "NO RECOURSE" basis only.

Sd/- CA. Sai Ramesh Kanuparthi
Liquidator of GVK Industries Limited
IBBI Reg No.: IBBI/PA-001/IP-P00910/2017-2018/11510
AFA Valid upto: 13-11-2023
Address for Correspondence: Plot 6-B, Road No.2, Banjara Hills, Hyderabad-500034. Cell: +91 9849039674

Date: 02-12-2023
Place: Hyderabad

बैंक ऑफ बड़ोदा
Bank of Baroda
www.bankofbaroda.in

TENDER NOTICE

Bank of Baroda, Risk Management Department, Mumbai invites responses to RFP from prospective bidders for the following:

- Appointment of a Consultancy Agency for Providing Advisory and Assistance Services to the Bank on Green Financing Framework as per the Applicable Regulatory Guidelines.
- Appointment of a Consultancy Agency for Providing Second Party Opinion on the Bank's Green Financing Framework and Conducting Third-Party Verification/ Assurance of the Allocation of Funds raised by the Bank through the Green Deposits as per the Applicable Regulatory Guidelines.

Details are available under Tender Section of Bank's website www.bankofbaroda.in as well as on the Bank's Tender Wizard (e-procurement portal) having URL: <https://www.tenderwizard.com/BOB>

"Addendum", if any, shall be issued on Bank's official website (<https://www.bankofbaroda.in/tenders/corporate-office>). Bidders should refer the same before submission of their Bids.

Last date of submission of online bids: 28.12.2023 up to 1500 hrs.

Place: Mumbai
Date: 02.12.2023

Chief Risk Officer

Proposed site

Fine Dine Street Restaurant & other Commercial activity Plots
in C.B.D. Gomti Nagar Extn., Lucknow

e-Auction on 04.01.2024

Last date of registration to participate in e-Auction 30.12.2023

Special Features

- In front of Atal Bihari Vajpayee Ekana Cricket Stadium
- Next to Palassio Mall
- Total 14 Plots
- F.A.R. of Plots offered: 3.00
- Estimated Area of plots offered: 1200.00 to 2766.62 Sq.Mt.
- Reserve Price of plots offered: Rs. 86250 to Rs. 95000 Per Sq.Mt.

E-Auction Portal website, <https://ldauction.procure247.com/>

E-Mail: tapan@tender247.com, mahesh.baku@procure247.com, helpdesk@procure247.com

E-Auction Portal Support: 8866287104, 9574524058, 7016716557

Lucknow Development Authority
(ISO 14001:2004, ISO 9001:2008 certifying body)

Pradhikaran Bhawan, Vipin Khand, Gomti Nagar, Lucknow

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR METENERE LIMITED OPERATING IN MANUFACTURING OF NON-FERROUS & LEAD PRODUCTS IN DAMTAL AND GANDHIDHAM*
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Correspondence Address
GT Restructuring Services LLP,
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